

ITEM NO.106

COURT NO.16

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 3391/2011

LIFE INSURANCE CORPORATION OF INDIA

Appellant(s)

VERSUS

THE STATE OF RAJASTHAN STATE OF RAJASTHAN
AND ORS. SECRETARY & ORS.

Respondent(s)

WITH

C.A. No. 3849/2011 (XV)

C.A. No. 3393/2011 (XV)

C.A. No. 3394/2011 (XV)

C.A. No. 3395/2011 (XV)

Date : 11-01-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Appellant(s) Mr. N. Venkatraman, A.S.G.(Arguing Counsel)
Mr. C.Paramasivam, Adv.
Mr. Nishant Sharma, Adv.
Mr. V. Chandrasekara Bharthi, Adv.
Ms. Amitha Chandramouli, Adv.
Mr. Rahul Vijayakumar, Adv.
Mr. Shivshankar G., Adv.
Mr. Rakesh K. Sharma, AOR

For Respondent(s) Dr. Manish Singhvi, Sr. Adv.(Arguing Counsel)
Ms. Shubhangi Agarwal, Adv.
Mr. Apurv Singhvi, Adv.
Mr. Rohan Darade, Adv.
Mr. Milind Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel for the parties.

Hearing concluded

Judgment reserved.

(INDU MARWAH)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

Books Referred:

1. The Constitution of India
2. The Indian Stamp Act, 1899
3. The Rajasthan Stamp Act, 1998
4. Rajasthan Stamp Rules, 1955
5. The Rajasthan Stamp Law (Adaptation) Act, 1952.

Citations

- I** 2009 (7) SCC 234
- II** 1985 (Suppl) SCC 205
- III** 1999 (8) SCC 667
- IV** 2023 (4) SCC 491 (Para 92)